

(Serial no.1)

FIR No.191/20

PS Sultan Puri

State vs Anshul Upadhyay

07.06.2020

Present:- Sh. Abhishek Rana, Ld. APP for the State.
Sh. Mahesh Kumar Malawat, Ld. counsel for the applicant/accused
Anshul Upadhyay (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Clarification in terms of direction dated 01.06.2020 furnished by HC Vijay Tiwari.

Perusal of the clarification shows that the accused Anshul Upadhyay was arrested for involvement in offences u/s 356/379/411/34 IPC in the present matter. He was granted bail in offences u/s 379/411 IPC on 28.05.2020 and his bail bonds were also accepted in compliance of bail order.

Regarding offence u/s 356 IPC, the IO has specifically stated that accused Anshul Upadhyay refused to participate in TIP. Hence, it is evident that the accused Anshul Upadhyay has not been granted bail for offences u/s 356 IPC in the present FIR.

Ld. counsel for the applicant is at liberty to file the fresh bail application for offences u/s 356 IPC.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Soft copy of this order be also sent to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/07.06.2020

(Serial no.2)

FIR No.633/17

PS Sultan Puri

State vs Sumit @ Kalu

07.06.2020

Present:- Sh. Abhishek Rana, Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Original bail order received from the Court of Sh. Bhupinder Singh, Ld. Duty Judge, North-West Rohini.

No undertaking has been given by the advocate / surety in terms of order dated 06.06.2020. Accordingly, the bail bond is hereby rejected.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Soft copy of this order be also sent to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/07.06.2020

(Serial no.3)

**FIR No.77/2020
PS Ashok Vihar
State vs Sandeep**

07.06.2020

Present:- Sh. Abhishek Rana, Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No undertaking has been given by the advocate / surety in terms of order dated 06.06.2020. Accordingly, the bail bond is hereby rejected.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Soft copy of this order be also sent to all concerned.

**(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/07.06.2020**

(Serial no.4)

**FIR No.1011/19
PS Prem Nagar
State vs Pradeep @ Lala**

07.06.2020

Present:- Sh. Abhishek Rana, Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No undertaking has been given by the advocate / surety in terms of order dated 06.06.2020. Accordingly, the bail bond is hereby rejected.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Soft copy of this order be also sent to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/07.06.2020

(Serial no.5)

FIR No.08/2020

PS Budh Vihar

State vs Pradeep @ Kake

07.06.2020

Present:- Sh. Abhishek Rana, Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Verification report not received from the IO/SHO concerned. Let previous order be complied with afresh for **08.06.2020**.

Copy of this order be sent to the SHO concerned through Prosecution Naib Court, attached with this court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Soft copy of this order be also sent to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/07.06.2020

(Serial no.6)

**FIR No.306/20
PS Vijay Vihar
State vs Vinod**

07.06.2020

Present:- Sh. Abhishek Rana, Ld. APP for the State.
None for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Verification report filed by HC Suresh Kumar, PS Vijay Vihar perused and incomplete report has been sent as it is mentioned in the report that the statement of two neighbours was recorded but those statements have not been furnished before this court.

Let previous order be complied with afresh for **08.06.2020**.

Copy of this order be sent to the SHO concerned through Prosecution Naib Court, attached with this court today.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Soft copy of this order be also sent to all concerned.

(ANURAG THAKUR)
Duty M.M.: North-West
Rohini: Delhi/07.06.2020